

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 576 OF 2018 IN
DFR NO. 1475 OF 2018**

Dated: 30th May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

BLA Power Pvt. Ltd.

...Appellant(s)

Vs.

**Madhya Pradesh Power Management Co.
Ltd. & Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Ms. Shikha Ohri

Counsel for the Respondent (s) : Mr. Paramhans h/f
Mr. Aashish Anand Bernard for R-1 & R-4

Mr. Vikas Upadhyay for R-2

Mr. Venkatesh
Mr. Pratyush Singh
Mr. Vikas Maini for R-3

Mr. C.K. Rai for R-5

ORDER

I.A. No. 576 of 2018

(Appln. for condonation of delay)

Mr. Paramhans holding for Mr. Aashish Anand Bernard undertakes to file Vakalatnama on behalf of Respondent Nos.1 & 4 within two weeks and seeks four weeks time to file reply to the application. Mr. Vikas Upadhyay undertakes to file Vakalatnama on behalf of Respondent No.2 and Mr. C.K. Rai undertakes to file Vakalatnama on behalf of Respondent No.5 within two weeks.

List the matter on **04.07.2018**. In the meantime, learned counsel for the respondents may file reply on or before 28.06.2018 after serving copy on the other side.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member